

after losing to Jyoti Basu in Baranagore by a margin of 11,000 votes, he should have resigned. But he is a thick-skinned man. Out of 150 candidates who contested from Bengal Congress in last elections. They got 33 seats and this time they got only 5 seats. This is what it is.

We are not forgetful of 1967 elections. We know how you do horse-trading. We know how you raised funds in 1967 and brought MLA after MLA by paying money ranging from Rs. 9000 to Rs. 1,17,000 for which your monopolist friends provided money. We know how you create defections and how you make a minority Government into a majority Government. The people will judge. But I tell you that you are only trying to dig your own grave in a very swift manner.

SHRI K. C. PANT : So long as he does not convert our majority into a minority by other means, it is all right. *(Interruption)*

MR. SPEAKER : Mr. Jyotirmoy Basu, you use a very harsh language.

SHRI JYOTIRMOY BOSU : Do I ?

MR. SPEAKER : You should try to soften yourself.

SHRI P. R. DAS MUNSI : Sir, he must withdraw that\*\*

SHRI JYOTIRMOY BOSU : I never said that.

MR. SPEAKER : That will be expunged.

SHRI JYOTIRMOY BOSU : I never said it.

MR. SPEAKER : If they are there, they will be expunged from the proceedings.

Now, I first put an amendment moved by Dr. Ranen Sen to the Resolution to the vote of the House.

*Amendment was put and negatived*

MR. SPEAKER : The question is :

"This House, keeping in view the

fact that in West Bengal the C.R.F. and other Central Forces have been unlawfully acting beyond their jurisdiction causing serious resentment amongst the people there, demands immediate withdrawal of such Forces from West Bengal."

*The motion was negatived.*

MR. SPEAKER : Before I call Mr. Muarasoli Maran to move his Resolution, we will resume discussion on the Motion under item 22 by Shri Inder J. Malhotra.

SHRI SEZHIYAN : Sir, let Mr. Maran just move it and further discussion be carried over to the next session. Then, you may proceed with other discussion.

MR. SPEAKER : All right.

19.35 hrs.

#### RESOLUTION RE: FEDERAL DEBT COMMISSION

SHRI MURASOLI MARAN (Madras South) : I beg to move :

"This House views with concern the financial difficulties of various States arising from the present system of devolution of Central Taxes, Loans, Grants and Plan assistance with special reference to the problems of Tamil Nadu whose legitimate claims have been ignored and in particular resolves that a Federal Debt Commission be set up to review the indebtedness of States and suggest ways and means of lightening the burden of debt."

May I continue the next day, Sir ?

MR. SPEAKER : Yes.

Item No. 22—as I said that we would resume it a little later...

SHRI KALYANASUNDARAM (Tiruchirappalli) : When will you take up the discussion under Rule 193, Sir ?

MR. SPEAKER : You still want to have it ?

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\*\*Expunged as ordered by the Chair,